

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

Original Application No.180/00252/2019

Friday, this the 5th day of April, 2019

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

Molly Varghese, D/o.Varghese,
Karakurissy P.O., Palakkad Dist. - 678 595. ...Applicant

(By Advocate – Mr.Sajan Mannali)

v e r s u s

1. The Superintendent of Post Offices,
Mannarkad Sub Division,
Mannarkad – 678 582.
2. Director of Accounts (Postal),
G.P.O. Complex,
Thiruvananthapuram – 695 033.
3. The Inspector of Post,
Mannarkad Sub Division,
Mannarkad – 678 582.
4. The Superintendent,
Office of the Superintendent of Post Office,
Ottappalam Division, Ottappalam – 679 101.
5. Post Master,
Ottappalam Post Office,
Ottappalam, Palakkad Dist. - 679 101. ...Respondents

(By Advocate Mr.Sinu G Nath, ACGSC)

This application having been heard on 5th April 2019, the Tribunal on the same delivered the following :

ORDER (ORAL)

Per : Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

The applicant's father was a Sorting Postman at Ottappalam Post Office. After his death his wife and mother of the applicant was receiving family pension. On 27.5.2014 the applicant's mother is reported to have expired. The applicant has sought for family pension of her deceased father to be granted to her. Her request was rejected by Superintendent of Post Offices, Ottappalam vide Annexure A-1. Now through the present O.A she has produced certain documents such as the divorce decree as well as the copy of the registered agreement which she had entered into with her erstwhile husband seeking mutual separation. We feel that the O.A can be disposed of at this stage by directing the 4th respondent to consider and dispose of the application made by the applicant for grant of family pension as expeditiously as possible, in any case, within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

2. The O.A is disposed of as above. No costs.

(Dated this the 5th day of April 2019)

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

List of Annexures in O.A.No.180/00252/2019

1. **Annexure A-1** – True copy of the Letter No.C-2/FP/GL dated 4.9.2018 of the 4th respondent Superintendent.
2. **Annexure A-2** – True copy of the registered agreement of the petitioners separation with her husband dated 24.5.1984 with translation.
3. **Annexure A-3** – True copy of the death certificate of the petitioner father, from Karakkurissi Gramapanchayath.
4. **Annexure A-4** – True copy of the death certificate of Smt.Mary.K.I.
5. **Annexure A-5** – True copy of the representation of the petitioner before the respondent with translation.
6. **Annexure A-6** – True copy of the Letter sent by Post Master, Ottappalam to the Superintendent of Post Offices, Ottappalam Division, Ottappalam, bearing No.AN2/Pen/Postal Family/2013-14 dated 25.8.2014.
7. **Annexure A-7** – True copy of the Letter No.C-2/FP/GN dated 4.9.2014 of the Superintendent to the Inspector of Posts, Mannarkkad Sub Division, Mannarkkad dated 4.9.2014.
8. **Annexure A-8** – True copy of the Letter sent by the Superintendent the 4th respondent bearing No.C-2/FP/GL/2014-15 dated 18.8.2015.
9. **Annexure A-9** – True copy of the judgment of Family Court, Ottappalam in O.P.No.123/2017 dated 26.3.2018.
10. **Annexure A-10** – True copy of the Letter sent by the Superintendent to the applicant bearing No.C-2/FP/GL/2014-15 dated 11.5.2015.
